

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:2107
ANSWERED ON:06.12.2012
KALASA-BANDURI PROJECT
Shivanagouda Shri Shivaramagouda

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Union Government is aware that Kalasa-Banduri river project in Karnataka is incomplete due to objection of the State Government of Goa;
- (b) if so, the details thereof;
- (c) whether the Union Government has taken any steps to solve the dispute between both the States; and
- (d) if so, the details thereof?

Answer

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT)

(a) to (d) In July 2002, the Government of Goa had sent a request to the Central Government under the provisions of the Inter-State River Water Disputes Act, 1956 (as amended) in which it inter-alia had protested against the "In-principle" clearance granted by Ministry of Water Resources (MoWR) on 30th April, 2002 to Kalasa-Banduri Nalla project for diversion of 7.56 TMC of water of Mandovi to meet the drinking water needs of Hubli-Dharwad towns of Karnataka. The "In-principle" clearance granted by MoWR was later kept 'in abeyance' in September, 2002. The Mahadayi Water Dispute Tribunal has been constituted by the Central Government under the provisions of the Inter-State River Water Disputes Act, 1956 in November, 2010 and the water dispute among the States of Goa, Maharashtra and Karnataka related to inter-State River Mahadayi has been referred to it for adjudication.